

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24.04.18

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : CA/6/IB/2018
PETITION NUMBER : CP/540/ (IB)/2017
NAME OF THE PETITIONER(S) : KOTAK MAHINDRA BANK LTD
NAME OF THE RESPONDENT(S) : LAKSHMI VILAS BANK LTD & 3 ORS
UNDER SECTION : 47

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

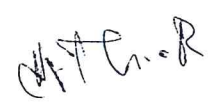
Ravi Rajagopalan
for 4th Respondent

4th Respondent



Arthur R
for [K. Manoj Menon]

Counsel for
Applicant



ORDER

Representing counsel for the petitioner present. Shri.Ravi Rajagopalan appeared for the 4th respondent. Counsel had accelerated with the financial creditors is trying to enforce and recover the amount from the guarantors and said whether this can be done within the moratorium period and before the resolution plan is approved is an issue before the Hon'ble Supreme Court. In view of this it is proposed to adjourn the hearing of this issue till 18.07.2018.

(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)